O.A.No340 of 2003.

None appears for the Applicant, nor the applicant is present in person. However, Mr.S.B.Jena, learned Additional Standing Counsel appearing for the Respondents is present. He disclosed that copy of the counter has already been served on the other side on 22.1.2004 and he also produces the receipt in this regard. By way of giving one more chance the Applicant, the matter is directed to be brought on list on 19.05.2005.

MEMBER(JUDL.)

VICE-CHAIRMAN 1813

## Order dated: 19.5.05

None appears for the applicant nor there is any formal request for adjournment. However, Mr. S.B.Jena, Ld. Additional Standing Counsel is present and heard.

By filing a memo dated 19.5.05, Ld. Additional Standing Counsel has also filed order dated 1.6.04, filling of the post of Staff Car Driver in the Respondent organization. It is also disclosed by the Ld. Additional Standing Counsel that the petitioner was also considered for the post along with the

8

Copy or order alt-19/5/25 158 mg to the Consul best

De Jan

Isochil H. . Le . C. . . .

other candidates but he could not succeed \$.

Having heard the Ld. Additional Standing and Counsel, in view of the fact that the petitioner was duly considered but could not succeed in the competition, nothing survives in this O.A. for further adjudication, which is accordingly dismissed being devoid of merit. No costs.

MEMBER (JUDICIAL)

John, pariese i soppianio careno proceso di filiantici di

and the property of the transfer of the transf

recorde of former calbus consists of the cost. S. L

WICE-CHA IRMAN